the factory from August 1, 1973. According lo them it was not possible for them lo run the factory due mainly to linancial difficulties. According to the report dated August 9. 1973 received from the Government of Maharashtra, the management has postponed the date of closure by one month to September 1, 1973. As regards the possible steps to senile the running of the factory property, the State Government is already sei/ed of llit- matter.

# Employment to dependents of Armed Forces Personnel

# •329. SHRIMATI SUSHILA SHANKAR ADIVAREKAR:

# SHRI VII'HAL GADGIL :

Will the Minister of DEFENCE be pleased to stale:

(a) whether it is a fact that large num ber of dependents of members of the Armed lones who dietl or were disabled in the Indo-l'akistan War in 1971 have not been able lo secure any employment so far;

(b) if so, the number of such persons who are without employment till the end ol July. 197:!: and

(c) what sieps Government propose to lake iii ihe matter?

IHE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): A statement is placed on the Fable of the House.

### Si mimi.m

assistance to the dependents of those killed/disabled in the 1971 conflict is supplementary to the main rehabilitation benefits made: available to the families by Government, in the form of liberalised pensionary awards and free educational facilities lor their children upto Ihe lirst degree level in any recognised educational institution including boarding, lodging, tcist of books and uniform. In clcr the liberalised pensionary awards a widow ol an officer is entitled lo :;/ tths of the pa $\$  of the rank held h $\$  the officer at Ihe time of death for a period of 7 years or till the deemed date of retirement

whichever is later. Thereafter, she is entitled to the normal retiring pension of the rank held at the time of death. In the rase of a JCO/OR the nominated heir is entitled to a pension at the rate of the pay drawn by the deceased for life. Those servicemen who are disabled out of ser-v ice are in receipt of a war Injury pay consisting of a service element equal in amount to the normal retiring pension of the rank held at the lime of his disable-nieiil and a disability element which for UK) per cent disability is equal in amount lo the emoluments last drawn minus the service element, limited lo Rs. 500.

1'. There are 1446 cases for employment of dependents now being processed with various employing agencies including the Director General of Employment and Training and the Suite Governments. Out of the eases being processed, nearly 700 are virtually unemployable on account of iili-tcracy and age. Further it is not desirable lo provide employment to them away from their local environments and jobs are not easily available in villages. The unemployment problem in the counlry lias also to lie taken into account. The matter is under continuous discussion with employing agencies of the Central and State Governments in association with the Director General ol Employment and Training.

# Prime Ministers' Conference of Commonwealth Countries held in Canada

•530. SHRI I>. S. PATIL: Will ihe Minister of EXTERNAL ATI AIRS be pleased to slate:

(a) whether he attended the Prime Ministers' Conference of Commonwealth countries held in Canada recently;

(b) if so, the details of the decisions reached at the conference:

(c) wlutliei the Issue ol arms build-up in the South-East-Asia was taken up I here: and

(d) if so. I In decision taken in this regard?

THE MIMSN.R OI EXTERNAL AV FAIRS (SARDAR SWARAN SINGH): (a; Yes, Sir.

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